BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. (IB) No.506/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M.

Name of the Company		SREI Infrastructure Finance Limited -Versus- Resurgent Infratel Pvt.Ltd.		
Under Section		7 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

MR. RATNANKO BANERJI, Sr. Adv. 7 For Financial Creditory
MS. NEHA SOMANI, PCS Applicant

Psantik Grazae 2 Advocates partal Abhishek Sakdar 2 boardebbor 24/10/17

ORDER

Ld. Sr. Counsel for the financial creditor and the Ld. Counsel for corporate debtor are present.

Ld. Counsel for the corporate debtor prayed that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days from today.

It is on record that petitioner has not filed any statement from the bank. Petitioner is directed to file certified copy of the bank statement within 7 days from today.

List on 06/11/2017 for admission

(Jinan K.R.)

Member (J) V6 A 12 JT ADMA 3 COM

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(Vijai Pratap Singh) Member (J)

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